

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1489 OF 2018 IN
DFR NO. 2914 OF 2018**

Dated : 11th December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Sai Wardha Power Generation Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Neha Garg
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

Mr. Anup Jain for *MSEDCL*

ORDER

IA NO. 1489 OF 2018

(Application for condonation of delay in filing the appeal)

There is 60 days' delay in filing this appeal.

In this application, the Applicant/Appellant has prayed that the delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find

the explanation to be satisfactory and acceptable. Sufficient cause has been made out. Hence, delay is condoned.

The application is disposed of.

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Registry is directed to number the appeal.

Learned counsel for Respondents may file reply within four weeks, i.e. on or before 8-1-2019 with advance copy to the other side. Thereafter, learned counsel for Appellant may file rejoinder within two weeks, i.e. on or before 22-1-2019 with advance copy to the other side.

List the matter for admission on **20-2-2019**.

(S.D. Dubey)
Technical Member

tpd/js

(Justice Manjula Chellur)
Chairperson